

BILL NO. 6 OF 1985

THE MANIPUR CO-OPERATIVE SOCIETIES (SECOND
AMENDMENT) BILL, 1985
(As passed by the Legislative Assembly, Manipur on 27-2-85)

A
BILL

Further to amend the Manipur Co-Operative Societies Act, 1976 (Manipur Act No. 14 of 1976).

BE it enacted by the Legislature of Manipur in the Thirty-sixth Year of the Republic of India as follows:

1. (1) This Act may be called the Manipur Co-operative Societies (Second Amendment) Act, 1985.

Short title
and com-
mencement.

(2) It shall be deemed to have come into force on the 29th day of January, 1985.

2. After section 78 of the Manipur Co-Operative Societies Act, 1976, the following section shall be inserted, namely,—

Insertion
of a new
section 78A.

78A. Notwithstanding anything contained in this Act, if the State Government on receipt of a report from the Registrar, Co-Operative Societies or otherwise is satisfied that the management of a Society has not been in accordance with the provisions of the Act and creditors of the societies have, for justifiable reasons, raised repeated objections to the method and manner of the management and further that, the management of society, if allowed to continue as such may likely cause irreparable loss and injury to the Society and the public in general, the State Government may, by a notification in the Official Gazette, suspend the Board for a period not exceeding 12 months at a time and three years in the whole or dissolve the Board:

“Power to suspend or dissolve the existing Board or to reconstitute a new Board.

Provided that when the Board is suspended or dissolved, or where the term of such a Board becomes expired, the State Government may appoint as Administrator to exercise and perform the powers and duties of the Board during the period of suspension or till a new Board is reconstituted as the case may be."

Repeal and
Savings.

3. (1) The Manipur Co-Operative Societies (Second Amendment) Ordinance, 1985 (Manipur Ordinance No. 1 of 1985) is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under the corresponding provisions of this Act.